203 Written Answers

[RAJYA SABHA]

ABHA] to Questions

गया उनमें पुरुषों तथा महिलाय्रों का ब्यौरा निम्न प्रकार था :---

বর্ষ	7	नियु कित्तयां	, ,
	पुरुय	ँ न हला	कुल
I 992	24, 520	2,664	27, 183
1993	26,523	2,737	2 9 , 260
1994	17,176	2,243	19,419
जनवरी-सित बर			

(ग) नियुक्ति गतिविधियों के लिए राज्य सरकार द्वारा वाणिक लक्ष्य नियत किया गया है । वर्ष 1994–95 के लिए 32000 नौकरियों का लक्ष्य नियत किया गया है ।

Directions of Regional Director (ESIC) Bangalore

788. SHRI GUNDAPPA KOR-WAR : Will the Minister of Labour BOUR be pleased to state :

(a) whether Regional Director of Employees State Insurance Corporation (ESIC) of Bangalore region has directed the industries to be more responsible towards their employees with better compliance of ESI requirement;

(b) if so, the main points of ESI requirements; and

(c) the extent to which industries have been asked to comply with them ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : (a) to (c) The power using factories employing 10 or more persons and non power using factories/establishement employing 20 or more persons located in the notified areas are converable under the ESI Act, 1948. The Regional Director, ESIC, Bangalore has requested the employers to comply with the provisions of the ESI Act by making timely payment of contributions, submission of Declaration Forms in respect of newly covered employees and returns about contribution etc. as prescribed under the Act/Scheme.

Proposal to amend the minimum wages Act and contract labour Act

789. SHRI V. RAJAN CHEL-LAPPA : Will the Minister of LABOUR be pleased to state :

(a) whether Government propose to amend the Minimum Wages Act 1948 odd the contract Lebour Act Regulation and Abolition Act, 1970);

(b) if so, the details thereof ;

(c) whether Government also propose to enact any new law to improve the socio-economic conditions of the workers engaged in agriculture and construction work; and

(d) if so, by when a law is likely to be enacted ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : (a) and (b) Yes, Sir. The proposals for amendment of the Minimum Wages Act, 1948 mainly relate to expeditious settlement of wage claims, enhancement of penalties for violation of the provisions of the Act etc. The proposals for amendment of the Contract Labour (Regulation and abolition) Act, 1970 mainly relate to streemlining of licensing procedures, provision of welfare facilities, enhancement of penalties for